

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 322

IA-1717/2024, IA-1779/2024

IN

IB-1941(ND)2019

IN THE MATTER OF:

Ahluwalia Contracts (India) Ltd.

.... Petitioner/Applicant

Vs.

Jasmine Buildmart Pvt.Ltd.

.... Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 16.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Gautam, Mr. Lokesh Bhola, Ms. Sanjana
Manchanda, Advs.

For the Liquidator : Mr. Hritik, Adv.

ORDER

IA-1717/2024, IA-1779/2024

Arguments heard.

The parties are at liberty to file a brief note of submissions within one week.

List the matter for compliance **on 02.08.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)